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GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
(REVENUE WING)

NEW DELHI: DATED THE 18th June, 1977.

NOTIFICATION
(INCOME-TAX)

NO. 1828 (F.NO. 197/162/76-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 132 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Kerala Teddy Workers' Welfare Fund Board, Trivandrum" for the purpose of the said section for and from assessment year 1970-71.

Sd
(J. P. SHARMA)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Chief Welfare Fund Inspector, Trivandrum.
2. The Commissioner of Income-tax, Kerala-I, Ernakulam, with reference to his letter C.NO.44/D/Tech./1976-77 dated 16.3.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&FR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Adwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.I., New Delhi.
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10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

J.P. Sharma
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DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA